

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM NO. 122
(IB)-409(PB)/2017

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd.

.... Applicant/petitioner

Vs.

Net 4 India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.07.2019

CORAM:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Respondent(s)

: Mr. Vikram Sobti, Mr. Gaurav Arora, Ms. Mohana N.,
Adv. for RP
Mr. Gaurav Malik, Adv.

ORDER

CA-1140(PB)/2019:-

In para 20 of the application, 18 documents have been listed and the details have been solicited by the resolution professional from the non-applicant-respondent which could help the RP to conduct the CIR Process effectively. The RP has already contacted the non-applicant-respondent on 30.05.2019 and he has responded by stating the following at page no. 88 (Annexure-14):-

“As I had messaged you last week on WhatsApp, I had been very unwell, with a severely inflamed stomach ulcer situation., that required a surgical procedure to flush out/calm down.

I have just started eating some normal food today after more than a week therefore am slowly getting back into the groove of things.



I still await to pick up the cargo of boxes of documents that came from my father, Amarjit Sawhney's cupboard/store. I am hoping I should be able to pick them tomorrow afternoon and start going through them. I could not do it today as I did not have access to a big enough car or van, as there are six cartons/boxes.

Once I have seen all contents and isolated the ones relevant to the questions you have, hopefully I will be able to get back to you within the next 2-3 days.

With best regards

Jasjit Sawhney

p.s. in the mean time I will be sending registry login and passwords that I have asked for and should have tonight."

However, at the time of hearing, learned counsel for the non-applicant-respondent Jasjit Sawhney states that he lives in UK and reply shall be filed. We direct that all the documents which are required by the RP as listed in para 20 be furnished to the RP within a week and reply be filed within ten days with a copy in advance to the counsel opposite.

List for further consideration on 22.07.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)